

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 101 of 2014 & 202 of 2013**

**Dated : 2<sup>nd</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 101 of 2014**

**M/s Wardha Power Co. Ltd. ... Appellant(s)**

**Versus**

**Reliance Infrastructure Ltd. & Anr. ... Respondent(s)**

**Counsel for the Appellant(s) :** Mr. Hemant Singh  
Ms. Shikha Ohri

**Counsel for the Respondent(s):** Mr. Hasan Murtaza for R-1  
Mr. Buddy A. Ranganathan  
for R-2

**Appeal No. 202 of 2013 &  
IA No. 284 of 2014**

**M/s Wardha Power Co. Ltd. ... Appellant(s)**

**Versus**

**Reliance Infrastructure Ltd. & Anr. ... Respondent(s)**

**Counsel for the Appellant(s) :** Ms. Shikha Ohri  
Mr. Hemant Singh

**Counsel for the Respondent(s):** Mr. Hasan Murtaza for R-1

**ORDER**

The learned counsel appearing for the State Commission seeks some time to file the reply in Appeal Nos. 101 of 2014 and 202 of 2013. The learned counsel for the Respondent No.1 in Appeal No. 101 of 2014 seeks some time to file the reply. Accordingly, they are directed to file the same on or before 18.07.2014 after serving copy on the other side.

Post these matters for hearing on **07.08.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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